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Crl.A.No. 11-13 OF 2004
ITEM No.1-A (Judgment)

Court No.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 11-13/2004

SAHDEO & ORS.

Appellant (s)

VERSUS

STATE OF U.P.

Respondent (s)

With

Crl.A.No.1/2004

(Heard by Hon'ble K.G.Balakrishnan & B.N.Srikrishna,JJ)

Date : 30/04/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Appellant (s)

Mr. S. Muralidhar,Adv.(A.C.)
Mr. Debasis Misra,Adv.

Mr. Y.P.Singh,Adv.

Mr. C.Siddharth,Adv.

Mr. Deo Raj,Adv.

For Respondent (s)

Mr. Praveen Swarup,Adv.

Mr. P.N.Puri,Adv.

The Court made the following
O R D E R

Hon'ble Mr. Justice K.G.Balakrishnan pronounced the
judgment of the Court.

The appeals preferred by A-1 Sahdeo,A-4 Subhash,A-5
Chandraveer,A-7 Satyapal and A-10 Parvinder are partly allowed
and their conviction on all the counts is confirmed. However,
the sentence of death penalty imposed on them for the offence
punishable under section 302 read with section 149 is
commuted to imprisonment for life. The Crl.A.No.1/2004
filed by Satyendra is allowed and he is acquitted of all
the charges framed against him and the sentence imposed on him
is set aside. He is directed to be released forthwith, if not
required in any other case.

(Y.P. Dhamija)
AR-cum-PS

(Veera Verma)
Court Master

Reportable signed judgment is placed on the file.